

(d) if the reply to part (b) above be in the negative, when it is likely to be prepared ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI RAGHU RAMAIAH) : (a) Yes, Sir, except in the Memorandum of settlement relating to the Indian Oil Corporation (Marketing Division).

(b) No, Sir.

(c) Does not arise.

(d) The draft Model Principles to be followed in ordering the promotion of industrial workers in Public Sector Undertakings has just been received by the Indian Oil Corporation from the Ministry of Labour, Employment & Rehabilitation and is under study.

SURRENDER OF PART OF EARNINGS BY GOVERNMENT SERVANTS

5895-G. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to state :

(a) when the rule requiring the Government employees to surrender a part of their earnings from royalty on books, writing of articles, acting in plays and talking on the Radio was first framed ;

(b) the position in this regard at present ;

(c) the justification for having this rule ; and

(d) whether Government have consulted the organisations of their employees regarding modification of this rule ?

THE DEPUTY PRIME MINISTER & MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) 1934.

(b) Generally, one-third of any 'fee' in excess of Rs. 400 or in excess of Rs. 250 a year, if recurring, received by a Government servant has to be credited to Government. "Fee" is defined as :—

"Fee means a recurring or non-recurring payment to a Government servant from a source other than the Consolidated Fund of India, or the Consolidated Fund of a State, whether made directly to, the Government servant or indirectly through the intermediary of Government, but does not include (a) Unearned income such as income from property dividends, and interest on securities ; and (b) income from literary, cultural or artistic efforts if such efforts are not aided by the knowledge acquired by the Government servant in the course of his service."

(c) The whole time of a Government servant is at the disposal of the Government which pays him.

(d) No, Sir.

CORRECTION OF ANSWER TO UNSTARRED QUESTION No. 2568 DATED 5-8-1968 re. FAMILY PLANNING RULES FOR GOVERNMENT SERVANTS

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : In the summary of orders issued by State Governments, referred to in reply to Part (c) of Lok Sabha Unstarred Question No. 2568 answered on the 5th August, 1968, I had mentioned against Item No. 5 relating to Uttar Pradesh that "these orders will take effect from the 1st January, 1969". This was based on information obtained telephonically. Information in writing has since then been received from the Government of Uttar Pradesh to the effect that the orders in question have already been implemented by them with effect from the 1st July, 1968.

CORRECTIONS OF ANSWER TO UNSTARRED QUESTION No. 4392 DATED 14-12-1967 AND NO. 2519 DATED 4-3-68 RE. INCOME TAX PAYERS IN ANDAMAN AND NICOBAR ISLANDS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE